

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1048-1049 of 2019

In the matter of:

**MSC Mediterranean Shipping
Company S.A.**

....Appellant

Vs.

**C.A. Kannan Tiruvengadam, R.P. of
BRG Iron & Steel Company Pvt. Ltd.**

....Respondent

Present

**For Appellant: Ms. Sreenita Ghosh, Mr. Krishnaraj Thaker &
Mr. Sidhartha Sharma, Advocates.**

**For Respondent: Mr. Rishav Banerjee, Mr. Pratik Mukhopadhyay,
Mr. Saptarshi Mandal, Mr. Shaunak Mitra, Mr. Abhijeet
Sinha, for RP/ R-1.**

Nitya Sharma (Customs Department), for R-2.

With

Company Appeal (AT) (Ins.) No. 200 of 2020

In the matter of:

**Assistant Commissioner of Customs
Special Disposal Cell (Port), Kolkata**

....Appellant

Vs.

**C.A. Kannan Tiruvengadam, R.P. of
BRG Iron & Steel Company
Pvt. Ltd.& Ors.**

....Respondents

Present

For Appellant: Nitya Sharma, Advocate.

**For Respondents: Mr. Rishav Banerjee, Mr. Pratik Mukhopadhyay,
Mr. Saptarshi Mandal, Mr. Shaunak Mitra, Mr. Abhijeet
Sinha, for RP/ R-1.**

Mr. Sidhartha Sharma, Advocate.

Ms. Sreenita Ghosh & Mr. Krishnaraj Thaker, for R-3.

ORDER
(Virtual Mode)

12.04.2021: Heard Learned Counsel for the Appellant/ Assistant Commissioner of Customs Special Disposal Cell (Port), Kolkata in Company Appeal (AT) (Ins.) No. 200 of 2020, at length.

Learned Counsel for Respondent No. 1 was also heard.

List this case again for further hearing of the arguments on behalf of Respondent No. 2. and also reply to be given by the Learned Counsel for the Appellant.

List this matter as '**Part Heard**' on **5th May, 2021**.

Interim Order shall continue, till next date of Hearing.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn